

cane. Besides the Ordinance/Act has been instrumental in reducing the old cane dues of the sugarcane producers.

Joint Committee on Sharing of Teesta Water

986. SHRI P. M. SAYEED;

SHRI NIHAR LASKAR;

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Indo-Bangladesh Joint River Commission had decided to set up a Joint committee for working out an agreement on the sharing of Teesta water after examining the availability and requirement of water by each country;

(b) if so, whether the Committee has submitted its report to both Governments;

(c) if so, what are the recommendations of the Committee;

(d) whether final decision of sharing the Teesta water by both the countries have been arrived at; and

(e) when the agreement is likely to be implemented?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The Indo-Bangladesh Joint Rivers Commission has set up a Joint Committee for the purpose of working out an agreement on the sharing of the Teesta waters between India and Bangladesh and to this end the Joint Committee has been asked to examine the availability of water at the sites, the requirements of water by each country and how these requirements could be met.

(a) to (e). No, Sir. The Committee has just commenced its work.

Filling up of Posts of Hindi and Sanskrit Lecturers in Delhi University

987. SHRI R. L. P. VARMA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Ministry are aware that a number of posts of Lecturers in Hindi and Sanskrit in Delhi University have been kept vacant since long;

(b) if so, the details and reasons therefor; and

(c) when it is expected to fill up these posts?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). According to the information furnished by the University of Delhi no post of lecturer in Hindi is lying vacant in the Department of Hindi. Two posts of lecturers are vacant in the Department of Sanskrit. These posts were advertised earlier, but the Selection Committee could not meet. The posts have been re-advertised and the applications received are being processed for holding the meeting of the Selection Committee at the earliest.

बिक्रिस्ता आधारी पर सरकारी आवास का बचका जामा

988. श्री नवान सिंह चौहान :: क्या निर्वाचन और आवास तथा पुति और पुनर्वास मंत्री केनीय सरकार की आवास प्राबंटन नीति के बारे में 4 दिसम्बर, 1978 के प्रतारंकित प्रश्न संख्या 2008 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या किसी कर्मचारी को बिक्रिस्ता आधारी पर आवास बचकने की अनुमति दी जाती है और यदि किसी कर्मचारी को निचली मंजिल की बचकन उपरि मंजिल का क्वैट प्रस्ताव किया जाता है तो बिक्रिस्ताय इस्टि के उनके उपरुपत्त नहीं है तो उनके उस आवास का आवंटन पत्र देने पर निचली मंजिल का क्वैट प्रस्ताव किया जाता है ;